IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH AT HYDERABAD

CP(IB) No. 298/9/HDB/2017

U/s. 9 of the IBC 2016, R/w Rule 6 of the I&B (AAA) Rules, 2016,

In the matter of:

M/s. VST Weaves India Pvt. Ltd. No.32E, K.R.P.A.D Road, Pallipalayam Erode, Tamil Nadu-638006.

... Operational Creditor

Versus

M/s. Siva Ram Yarns Pvt. Ltd. D.No.-74-14-49, Yanamalakuduru, Vijayawada, AP-520007

...Corporate Debtor

Date of Order: 07.12.2017

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

Parties/Counsels Present:

For the Petitioner : Mr. V.B. Raju, Advocate

Per: Rajesara Rao Vittanala, Member (Judicial)

ORDER

The Company Application bearing CP (IB) No. No.298/09/HDB/2017 is filed by M/s. VST Weavers India Pvt. Ltd (Operational Creditor) U/s. 9 of the IBC 2016 R/w Rule 6



of the IBC (AAA) Rules, 2016, by inter-alia seeking to initiate a Corporate Insolvency Resolution Process (CIRP) in respect of M/s. Sivaram Yarns Pvt. Ltd.

- Heard Mr. V.B. Raju on behalf Mr. A.K. Mylsamy, learned counsel for the operational creditor.
 - The learned counsel for the operational creditor submitted that the Registry has raised certain objections which could not be complied with so far. Instead of complying with the objection, the learned counsel wanted to withdraw the present company petition, with a liberty to file a fresh petition. He has also filed a Memo dated 06.12.2017 to that extent.
- 4. Hence, the Company Petition bearing CP (IB) No. 298/9/HDB/2017 is disposed of as withdrawn by granting liberty to the petitioner to file fresh company petition in accordance with the law.

Ravikumar Duraisamy
Member (Technical)

Rajeswara Rao Vittanala Member (Judicial)

Dy. Regr./Asst. Regr/Court Officer/

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